

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00735/2016**

**Dated Monday the 24<sup>th</sup> day of June Two Thousand Nineteen**

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)  
HON'BLE MR. P. MADHAVAN, Member (J)**

S.Paramasivam.  
S/o. Sankaralingam,  
No. 13-157, New Street,  
Alagiapandiapuram,  
Kanyakumari District. ....Applicant

By Advocate M/s. V. Vijay Shankar

Vs

The Union of India,  
rep by its Senior Superintendent of Post Office,  
Kanyakumari District,  
Nagercoil. ....Respondent

By Advocate Mr. S. Nagarajan

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

The applicant has filed this OA seeking the following relief :

" To call for the records of the respondent in its No. NPS. Dlgs. Dt at Ngl-629001 the dated 25.01.2016 and quash the same and consequently direct the respondent to grant full pension along with commutation, gratuity, earned leave encashment and other admissible terminal benefits to the applicant by counting his services from 18.05.1995 upto 30.09.2013 as qualifying service and pass such other order or orders as may be deemed fit and thus render justice"

2. When the matter is called, both sides produce a copy of the order dt. 28.03.2019 in OA 736/2016 and submit in unison that this OA could be disposed of with a similar order.
3. On perusal, it is seen that OA 736/2016 was disposed of with the following direction :-

"The competent authority shall review the case of the applicant in the event of the law being finally settled in favour of persons similarly placed as him to count GDS services for pension and pass a fresh order within a period of three months thereafter."

4. Keeping in view the submission on both sides, this OA is disposed of with the same direction as above.

**(P. Madhavan)**  
**Member(J)**

**24.06.2019**

SKSI

**(R. Ramanujam)**  
**Member(A)**